

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

Cont.(Cvl.) Case No. 416 of 2020  
(Bipin Bihari Pandey Vs. the State of Jharkhand & Ors.)

With

Cont.(Cvl.) Case No. 439 of 2020  
(Indira Ghosh Vs. the State of Jharkhand & Ors.)

With

Cont.(Cvl.) Case No. 440 of 2020  
(Kanika Ghosh Vs. the State of Jharkhand & Ors.)

-----  
**CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK**  
**(Through: Video Conferencing)**

For the Petitioners : Mr. Sanjay Kr. Pandey, Advocate  
For the Opposite Parties : Mr. Sachin Kumar, AAG-II  
Mr. Deepak Kr. Dubey, AC to AAG-II

-----  
**I.A. No.1527 of 2021 & I.A. No.6394 of 2020 in Cont.(Cvl.) Case No. 416 of 2020**

**with**

**I.A. No.1526 of 2021 & I.A. No.6393 of 2020 in Cont.(Cvl.) Case No. 439 of 2020**

**With**

**I.A. No.1525 of 2021 & I.A. No.6392 of 2020 in Cont.(Cvl.) Case No. 440 of 2020**

**09/ 17.04.2021** These interlocutory applications have been preferred by the opposite parties for extension of time for compliance of the Court's order dated 05.09.2018.

Mr. Sachin Kumar, learned counsel for the opposite parties submits that the cases of the petitioners are under consideration and as such, seeks some more time.

Prayer is allowed.

Accordingly, I.A. Nos.1527/2021, 6394/2020, 1526/2021, 6393 of 2020, 1525 of 2021 & 6392 of 2020 stand allowed.

**Cont.(Cvl.) Case Nos. 416 of 2020, 439 of 2020 & 440 of 2020**

Mr. Sachin Kumar, learned AAG assisted by Mr. Deepak Kumar Dubey, appears on behalf of the Opposite Party-State and submits that the Opposite Parties are in way of complying the Court's order. However, in view of the present grim situation, show cause notice could not be filed. He further submits that in similar cases State has partly complied the Court's order and an amount of Rs.5 lacs (approximately) has been deposited in the accounts of petitioners of those cases.

Let the Opposite Party-State file a specific affidavit, stating therein whether any

amount has been paid to the present petitioners or not and what steps have been taken for payment of the rest amount or unpaid amount.

Put up these cases on 18.06.2021

**(Dr. S.N. Pathak, J.)**

punit/-